

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 05/12/2016

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/71093/2016-EX[DB] dated 30/11/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	E/608/2008	CCE MEERUT EXCISE CHOWK, UNIVERSITY ROAD, MANGAL PANDEY NAGAR, MEERUT - 250005.
		Name and Address of Respondent
2		JAY BHARAT TISSUES LTD. BADNOLI, MEERUT,,

Copy ToAdvocate(s) / Consultant(s):

3 Bar Association, CESTAT, Allahabad

4 Director Publications, Customs, Excise. I.P. Estate, Delhi

5 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

6 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

7 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

8 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

9 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

10 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

11 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

12 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

13 C.D.R. 14 Office Copy  15 Guard File

 Asstt. Registrar

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

COURT-1

Appeal No.E/608/2008-EX[DB]

Arising out of Order-in-Original No.60-62/Commr./MRT-I/2007 dated 26.12.2007 passed by Commissioner Customs & Central Excise, Meerut-I.

Commissioner of Central Excise, Meerut

...APPELLANT(S)

VERSUS

M/s Jay Bharat Tissues Ltd.

...RESPONDENT (S)

APPEARANCE:

Shri T.K. Sikdar, Asstt. Commr. (AR) for the Department
None for the Respondent (s)

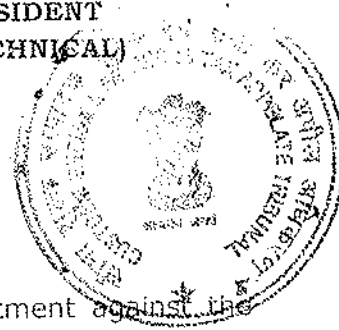
CORAM:

HON'BLE SHRI JUSTICE DR. SATISH CHANDRA, PRESIDENT
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING:- 30.11.2016

FINAL ORDER No.- 71093/2016

Per Dr. Satish Chandra:



The present appeal is filed by the department against the
impugned Order-in-Original No.60-62/Commr./MRT-I/2007 dated
26.12.2007.

2. None is present on behalf of the respondent-assessee.
3. Heard department counsel Shri T.K. Sikdar and perused the record, from which it appears that the tax effect is less than the prescribed limit as per CBEC's Circular No.390/MISC/163/2010-JC dated 17.12.2015. Hence, he prays for withdrawal of the appeal.

4. When appeal is having the tax effect less than the prescribed limit, the appeal is not maintainable. Hence, the appeal is dismissed in limine.

(Dictated & pronounced in the open Court on)


(Anil G. Shakkarwar)

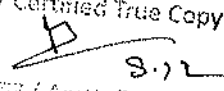
Member (Technical)

Mishra


(Justice Dr. Satish Chandra)

President

प्रमाणित प्रतिलिपि / Certified True Copy


सहायक पंजीयकार / Asstt. Registrar
सीमा शुल्क, वस्तु एवं सेवा कर
अपील अधिकरण / (C.E.S.T.A.T.)
38, एम. जी. मार्ग, अलाहाबाद-211001
38, M. G. MARG, ALLAHABAD-211001

4.

5.

6.